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Bench No. I

For Admission

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

T.P.No. 81
C.P No. 894/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3rd July, 2017, 10.30 A.M

Name of the Company		Diabari Tea Company Ltd	
Under Section		433,434	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

6. *Madhu Sudam Banerjee (Adv)* *Advocate* 31/7/17

O R D E R

This Bench vide order dated 25/05/2017 directed the Petitioner to furnish the required information in proper form as prescribed under the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 within 7 days. It is observed from the record that the Petitioner has filed the application in prescribed format along with its enclosures with the registry on 28/06/2017. It is also noticed by this Bench that the application filed on 28/06/2017, is not duly completed in all respect as per IBC Code. It is also seen from proof of service attached to the said application that the copy of the application has been served to the Corporate Debtor by speed post in the evening of 28/06/2017.

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Ld Counsel of the Petitioner is present.

None was present on behalf of the Respondents.

I think, for the interest of natural justice, the Respondent i.e. the Corporate Debtor should get the opportunity of hearing. Therefore, the Petitioner is directed to rectify the defects and serve the copy of the application to the other side by registered post with A/D along with this order and file the proof of service with the registry within seven days from the date of this order.

List the matter on 13/07/2017.

Sd/-

[Vijai Pratap Singh]
Member (Judicial)